

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

ORIGINAL APPLICATION NO.: 61 of 2001.

Dated this Wednesday, the 31st day of January, 2001.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).

Hon'ble Shri S. L. Jain, Member (J).

1. The All India Institute of Physical Medicine and Rehabilitation Employees Association having office at AIIMMR, Haji Ali, Mahalaxmi, Mumbai through its Secretary.
2. Shri Govind Meghji Rathod Residing at Pardiwala Chawl, Patra Shed No. 1, Room No. 1, Sitaram Jadhav Marg, Mumbai - 400 013.
3. Shri Ankush Parshuram Kamble, Residing at Bldg. No. K, Room No. 9, M.P. Mill Compound, Tardeo, Mumbai - 400 034. ....

Applicants.

(By Advocate Shri K.R. Yelwe)

VERSUS

1. Union of India through the Secretary to the Government of India, Ministry of Health, New Delhi.
2. The Director, All India Institute of Physical Medicine & Rehabilitation, Haji Ali, Keshavrao Khade Marg, Mahalaxmi, Mumbai - 400 034.
3. Shri B. D. Athani, Consultant (Rehabilitation), All India Institute of Physical Medicine & Rehabilitation, Haji Ali, Keshavrao Khade Marg, Mahalaxmi, Mumbai - 400 034. ....

Respondents.

(By Advocate Shri None  



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OPEN COURT ORDER

PER : Shri B. N. Bahadur, Member (A).

The Learned Counsel for the Applicant, Shri K. R. Yelwe heard.

2. There is still no order in the matter and the Applicants are coming up before this Tribunal only on an apprehension. Even assuming that there is such a proposal, the cause does not lie before orders in the matter are issued. In any case, the grievance even if it comes about, it is not of such a vital nature that it is to be heard on apprehension. Hence, the application is rejected at the admission stage.

3. Should any order on this subject come to be issued, the Applicants will be at liberty to approach this Tribunal as per rules. No order as to costs.

S. L. JAIN  
(S. L. JAIN)  
MEMBER (J).

B. N. BAHADUR  
(B. N. BAHADUR)  
MEMBER (A).

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